

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH.

O.A. No.65/2003

New Delhi, this the 9th day of January, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri V. Srikantan, Member (A)

Suresh Pal  
PIS No.28770609  
R/o I-1/3, PS Model Town,  
Delhi-9

....Applicant

(By Advocate : Shri Anil Singal)

Versus

1. Joint Commissioner of Police,  
(Traffic), (PHQ),  
IF Estate, New Delhi.
2. DCP (Traffic),  
R.K. Puram, Sector-12,  
New Delhi.

...Respondents

ORDER (ORAL)

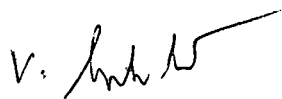
Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) :

This application has been filed by the applicant impugning the action and orders issued by the respondents imposing punishment under the provisions of Delhi Police (Punishment & Appeal) Rules, 1980. The disciplinary authority vide his order dated 13.3.2001, on the basis of the departmental proceedings held against the applicant, <sup>has</sup> taken a decision to withhold the increment for one year with cumulative effect and the said suspension period from 20.2.1999 to 8.4.1999 <sup>was</sup> decided as period not spent on duty. Against this order, the applicant has submitted <sup>an</sup> appeal to the next higher authority on 23.6.2001. One of his grievances is that the appellate authority has not decided the appeal so far. Hence, this OA.

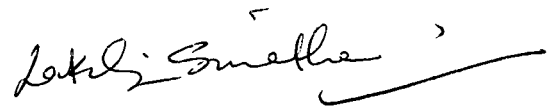
y.s.

2. If the contention of the applicant is correct that the aforesaid appeal submitted by him against the disciplinary authority's order dated 13.3.2001 is still pending with the respondents, we consider it would be appropriate to dispose of this OA, at this stage, even without issuing notice to the respondents, with a direction to the respondents to take a decision on the statutory appeal which has been availed of by the applicant, in accordance with law within a period of two months from the date of receipt of a copy of this order. In case the decision had already been taken in the matter, a copy of the decision of the appellate authority shall be conveyed to the applicant within the same time.

3. The present OA is disposed of, in the aforestated terms at the admission stage itself.



(V. Srikantan)  
Member (A)



(Smt. Lakshmi Swaminathan)  
Vice Chairman (J)

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